

(a) whether Government of Madhya Pradesh has sent a proposal to Ministry for construction of roads in Balaghat, a naxal affected area; and

(b) the time when proposal was made and the amount involved in the proposal, and the details of action taken by Ministry so far on the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Sir, the State Government of Madhya Pradesh had sent detailed estimates for 6 road stretches under the Road Requirement Plan-I (RRP-I) for LWE areas covering 236.95 km length in Balaghat District of Madhya Pradesh, between June, 2009 and September, 2010. The proposals have been sanctioned by the Ministry of Road Transport and Highways at an estimated cost of Rs. 196.16 crs. Out of these, work on 5 stretches covering 143.75 km length costing Rs. 118.32 crs. are in progress and the remaining one work is under tender process.

The State Government of Madhya Pradesh has sent a proposal for inclusion of additional roads in Balaghat District under the RRP-II. On the basis of discussions and priority accorded by security agencies, 18 works covering a length of 309.20 km costing Rs. 358.00 crs. have been identified by this Ministry for inclusion under the (RRP-II). The detailed estimates for these stretches can be sanctioned only after investment approval by the Government.

Amend/Repeal of Section 309 of IPC

2400. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is planning to amend or repeal Section 309 of Indian Penal Code related to punishment to persons trying to commit suicide; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Law Commission of India in its 210th Report on "Humanization and Decriminalization of Attempt to Suicide" has recommended for deletion of Section 309 of Indian Penal Code. However, on the recommendation of the Department-related Parliamentary Standing Committee on Home Affairs for a comprehensive review of the Criminal Law of India instead of bringing piecemeal amendments, Ministry of Law and Justice were requested to request the Law Commission to examine and give a comprehensive report covering all aspects of criminal laws. No time frame can be set up for this.

Modernisation of police in Assam

2401. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of HOME AFFAIRS be pleased to state: